

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2667/2018

The 6th day of August, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Rajeev Dev Sharma,
Age 18 years, Group 'C'
S/o Shri Khem Karan Lal Sharma,
Loco Pilot (Passenger),
O/o Chief Crew Controller/Dehradun,
Northern Railway,
Under Divisional Railway Manager,
Moradabad. .. Applicant

(By Advocate: Mrs. Meenu Mainee)

Versus

1. Secretary,
Railway Board,
Ministry of Railways,
Rail Bhawan,
New Delhi.
2. General Manager,
Northern Railway,
Baroda House, New Delhi.
3. Divisional Railway Manager,
Northern Railway,
Moradabad.
4. Ghanshyam Meena,
S/o Shri Ramji Lal Meena,
Loco Pilot (Passenger)
Dehradun
Northern Railway
Under DRM Moradabad.
5. Mahinder Singh Meena,
S/o Shri K.L. Meena,

Loco Pilot (Passenger)
Dehradun
Northern Railway
Under DRM Moradabad. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the O.A. seeking the following relief(s):

“8.1 That this Hon’ble Tribunal may be graciously pleased to allow this application and direct the respondents to assign correct and proper seniority to the applicant above respondent No.4 & 5 in accordance with law laid down by the Hon’ble Supreme Court in case of **Veerpal Singh Chauhan** and **S. Panneer Selvam**.

8.2 That this Hon’ble Tribunal may also be graciously pleased to give all consequential benefits to the applicant.

8.3 That this Hon’ble Tribunal may further graciously be pleased to pass any other or further order as may be deemed fit and proper on the facts and circumstances of the case.

8.4 That this Hon’ble Tribunal may be graciously pleased to grant costs against the respondents and in favour of the applicant.”

3. It is submitted that the applicant made number of representations, including Annexure A-5 representation dated 28.08.2017 and Annexure A-6 reminder dated 18.01.2018, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A-5 representation and Annexure A-6 reminder of the applicant and to pass an appropriate reasoned and speaking order thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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